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Title: Need to revise Minimum Support Price for paddy and to waive the interest on loans raised by paddy growing farmers.

SHRI NARESH PUGLIA (CHANDRAPUR): Sir, the Union Government has been revising the Minimum Support Price of various agricultural produce from time to time to give relief to the farmers but in the case of paddy growing farmers, the Government has not given any support or relief to them by revising the Minimum support Price of paddy adequately. As a result, they are being exploited by private purchasers of paddy. The price of fertilisers and other inputs is very high and the paddy growing has become most uneconomical to the farmers.

Therefore, I urge upon the Government to take immediate steps to revise the Minimum Support Price of paddy adequately so as to give relief to paddy growing farmers. The Government should also come to their help by waiving the interest to be paid by these paddy growing farmers on the agricultural loans raised by them from banks.

MR. DEPUTY-SPEAKER: Now, the House shall take up Supplementary Demands for Grants (General).

Shri Mani Shankar Aiyar.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, before that I would just like to make one submission. The hon. Minister of State for Parliamentary Affairs is present here. It was agreed in the Business Advisory Committee that we shall allot four hours for discussing Supplementary Demands for Grants (General), and we are ready for that.

Today's agenda paper says that item no. 34 will be taken up after item nos. 25-27 are disposed of. If we start this debate at 2.30 p.m. and finish this by giving four hours for discussion including voting, then it will be around 6.30 p.m. or 7 p.m. If we take up the discussion on JPC after that, it would be absolutely useless.

I, therefore, submit to you – if the Government agrees – that the discussion on the Supplementary Demands for Grants may get full justice of four hours or maybe, a little spill over also. The discussion on the JPC may be taken up tomorrow. Otherwise, there is no meaning of this debate. What is the meaning of this debate? We have not come here only to talk. We want to do justice also. ...*(Interruptions)* Sir, I addressed it to the Minister of Parliamentary Affairs and not to Shri Kirit Somaiya.

Sir, I conveyed it to the Parliamentary Affairs Minister, through you. This is the practice in the House. It is not for any Member to get up and respond.

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST): Sir, I am a member of the BAC. Shri Dasmunsi may know that tomorrow we have another discussion on the stamp paper scam.

SHRI PRIYA RANJAN DASMUNSI : That is slated for Friday and not for tomorrow.

SHRI KIRIT SOMAIYA : Yesterday evening, it was proposed that both the subjects can be taken up today; otherwise, the discussion on the JPC may be postponed also. In any case, the discussion on the stamp paper scam should not be postponed.

MR. DEPUTY-SPEAKER: The discussion that you are mentioning is slated for Friday. That is why, I want to know from the hon. Minister whether we could take up the discussion on the JPC tomorrow.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा पर्यटन और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती भावनाबेन देवराजमाई चीखलिया) : उपाध्यक्ष जी, कल सरकारी बिजनेस है। बीएसी में यह तय हुआ था कि लेट नाइट बैठकर यह विषय और जे.पी.सी. पर चर्चा आज खत्म करेंगे।

SHRI PRIYA RANJAN DASMUNSI : I agree with the hon. Minister. She is absolutely truthful. The BAC agreed to allot four hours for the Supplementary Demands for Grants, and if necessary even more and that it could go even up to midnight. We agreed to that. That is why I said that the Supplementary Demands for Grants – and not the JPC – was supposed to be taken up yesterday, but we could not take it up. today it is being taken up. Four hours are allotted for this. If you extend it, it can go up to midnight; we do not mind. But the discussion on the JPC should be fixed for tomorrow. That is what I said. This should be the attitude.

SHRI KIRIT SOMAIYA : The Deputy Leader of the Congress Party, Shri Shivraj Patil yesterday evening also said that the Supplementary Demands for Grants could be taken up first and then the discussion on the JPC.

SHRI PRIYA RANJAN DASMUNSI : Sir, I will appeal to you. In Parliament, we should do justice to all debates; it is not that we have to simply dispose of the agenda items. Many times, we cooperate with the Government to dispose of the agenda items in five minutes. But the present ones are principal debates.

SHRI RUPCHAND PAL(HOOGLY) : Sir, the discussion on the JPC should be taken up tomorrow. Let full justice be

done to the Supplementary Demands for Grants.

श्री रामसागर रावत (बाराबंकी) : मैं बराबर बैठा हुआ था और पीछे बैठा हुआ था।

MR. DEPUTY-SPEAKER: I called out your name. How could you not hear me? मैंने आपका नाम भी पुकारा था।

श्री रामसागर रावत : मैंने हैडफोन लगाया था, लेकिन मैं देख नहीं सका। इसलिए मैंने उठाया, इसके लिए मैं माफी चाहता हूँ।

उपाध्यक्ष महोदय : ठीक है बोलिए।